

Justice R. M. Lodha (Retd.) Committee
(In the matter of PACL Ltd.)
Hearing before Shri Anubhav Roy, Recovery Officer

Unique ID of Objection Petition: SEBI/PACL/OBJ/AR/00040/2024

Name of the Objector: Apsal Finance & Investments India Limited.

Date: 20.06.2025

Record of Proceedings

1. The captioned objection was taken up on 20.06.2025, for further proceedings in the matter.
2. On perusal of file, it was noted that the objection was filed prior to issue of advertisement dated November 25, 2024 by PACL Committee and that it was deficient in many aspects which rendered its disposal on merit impossible.
3. Accordingly, the objector was advised vide letter dated January 22, 2025 to file the objection in accordance with the requirements laid down in the public notice dated November 25, 2024, within a period of 30 days from the date of the receipt of the letter. The said letter was sent via Speed Post AD at the correspondence address of the objector and also through email at ramsankarco20@gmail.com of the objector. As per the consignment tracking report available on website of Indian Post, the letter sent via Speed Post AD has been duly delivered to the Objector. The email sent on ramsankarco20@gmail.com did not bounce back and hence, it is presumed to be delivered. However, even after lapse of the timeline, no response was received from the Objector. A reminder letter dated April 11, 2025 was also sent to the objector through Speed Post AD and through email at ramsankarco20@gmail.com advising him to file information / documents within 7 days from the date of receipt of the same, failing which the objection petition shall be treated as disposed of without any determination of objection on merit. The said email also did not bounce back & as per Consignment tracking report available on website of Indian Post, the letter was duly delivered. Till date, the objector has not submitted any reply. From the above, it is clear that the objector is not interested to pursue his case further.
4. In view of the non-furnishing of documents/information, the present objection cannot be proceeded further in its present form.



5. Given the above facts, the objection raised by the Objector is disposed of, without any determination on the merits.



Anubhav Roy
Recovery Officer

For and on behalf of Justice (Retd.) R.M. Lodha Committee
(in the matter of PACL Ltd.)



अनुभव रॉय / ANUBHAV ROY
महाप्रबंधक एवं वसूली अधिकारी
General Manager & Recovery Officer
न्यायमूर्ती (सेवानिवृत्त) आर. एम. लोधा समिती
Justice (Retd) R.M. Lodha Committee
(रीटिड) / (In the Matter of PACL Ltd., Mumbai.)